

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1436
TO BE ANSWERED ON 05.03.2018
CURBING OF CHILD LABOUR**

†1436. SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the laws in enforcement for curbing child labour the country;**
- (b) the extent to which the said laws have proved to be effective in achieving their objective;**
- (c) whether the Government proposes to effect amendments in the child labour laws and if so, the details thereof;**
- (d) whether the Government has received objections from various organisations/experts regarding the proposed amendments; and**
- (e) if so, the details thereof and the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): Government has amended the Child Labour (Prohibition & Regulation) Act, 1986 and enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act completely prohibits employment or work of children below 14 years in any occupation or process and prohibits the employment of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The Amendment Act also provides stricter punishment for employers for violation of provisions of the Act and making the offence cognizable. As per 2011 Census, the number of main workers in the age group of 5-14 years in the country is 43.53 lakh which shows a decline from 57.79 lakh as per 2001 Census.

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(d) & (e): Some organizations/experts had raised concern regarding the exemption for allowing children to help in certain family enterprises and the Schedule of hazardous occupations and processes. The views of various organizations/ experts/different stakeholders were considered and accordingly, the clarifications have been incorporated in the Child Labour Central Rules which have been notified on 2.6.2017. Further the Schedule of hazardous occupations and processes has also been reviewed vide notification dated 30.8.2017.
